

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 310

IA-579/2024

IN

IB-361(ND)/2022

IN THE MATTER OF

M/s. Intec Capital Ltd.

.... Petitioner/Applicant

Vs.

Jagtar Singh

..... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Manish Kumar, Adv., Mr. Dhruv Parwal, Adv.

For the Respondent : Mr. Rakash Kumar Bajaj, Adv.

ORDER

IA-579/2024

Ld. Proxy Counsel appearing on behalf of Resolution Professional seeks an adjournment.

The report submitted by Resolution Professional as well as objections file by the Personal Guarantor are on record.

Matter adjourned to **02.05.2024**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay